

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

19

C.S.A. No. 1069/(MAH)/2017

CORAM:

Present:

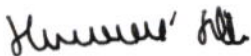


SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017

NAME OF THE PARTIES: Rotex Manufacturers & Engineers Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1			

ORDER

CSA 1069/230-232/NCLT/MB/MAH/2017

Company Application is allowed vide separate order.

Sd/-
V. NALLASENAPATHY
Member (Technical)

Sd/-
M. K. SHRAWAT
Member (Judicial)